

[Secretary]

(ii) The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1968.

12.23 hrs.

GOVERNMENT (LIABILITY IN TORT) BILL

SHRI A. K. SEN (Calcutta North West): I beg to move:

"That this House do appoint Shri Baij Nath Kureel to the Joint Committee on the Bill to define and amend the Law with respect to the liability of the Government in tort and to provide for certain matters connected therewith, in the vacancy caused by the death of Shri Mali Mariyappa."

MR. SPEAKER: The question is:

"That this House do appoint Shri Baij Nath Kureel to the Joint Committee on the Bill to define and amend the Law with respect to the liability of the Government in tort and to provide for certain matters connected therewith, in the vacancy caused by the death of Shri Mali Mariyappa."

*The motion was adopted.*

SHRI A. K. SEN: I beg to move:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to define and amend the law with respect to the liability of the Government in tort and to provide for certain matters connected therewith, in the vacancy caused by the resignation of Sardar Raghbir Singh Panjhzari and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

MR. SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to define and amend the law with respect to the liability of the Government in tort and to provide for certain matters connected therewith, in the vacancy caused by the resignation of Sardar Raghbir Singh Panjhzari and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

*The motion was adopted.*

12.24 hrs.

ENEMY PROPERTY BILL

MR. SPEAKER: Shri Dinesh Singh.

SHRI S. M. BANERJEE: How does it come under Commerce Ministry? We are unable to understand.

MR. SPEAKER: He may throw some light on it. Let us hear him.

वाणिज्य मंत्री (श्री विनेश सिंह) :

माननीय अधक्ष महोदय, मैं प्रस्ताव करता हूँ :

कि शत्रु सम्पत्ति विधेयक, 1968 पर विचार किया जाये ।

इस विधेयक का उद्देश्य भारत रक्षा नियमावली, 1962 के अन्तर्गत भारत के शत्रु सम्पत्ति अभिरक्षक में निहित शत्रु सम्पत्ति को उनमें निहित रखना जारी रखने के लिये और उससे सम्बद्ध मामलों के लिये व्यवस्था करना है । विधेयक के साथ संलग्न उद्देश्यों एवं कारणों के विवरण से माननीय सदस्यों